

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

WRIT PETITION (CIVIL) NO(s). 243 OF 2004

MURUKES K.N. & ANR.
Petitioner(s)

VERSUS

UNION OF INDIA
Respondent(s)

(With appln(s) for ex-Parte stay and office report)

Date: 21/04/2005 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHAN
HON'BLE DR. JUSTICE AR. LAKSHMANAN

For Petitioner(s)

Mr. S. Ravi Shankar,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Heard.

The writ petition is dismissed. However, the petitioners shall
be at

liberty to move the High Court under Article 226 of the Constitution of India,

seeking the relief prayed for in the present petition, if so advised.

(J.S. Rawat)
ngh)
Court Master
Master

(Kanwal Si
Court